

Shri B. E. Bhagat: This question does not relate to shipping.

Mr. Speaker: The question relates to foreign indebtedness country-wise. The hon. Member wants to know how much of this goes to shipping.

Shri B. E. Bhagat: The statement has been given.

The Minister of Home Affairs External Affairs and Finance (Shri Jawaharlal Nehru): If the hon. Member wants information, we shall collect it and place it before the House. In regard to the present question, it was not obvious that this would be required.

Shrimati Tarkeshwari Sinha: Out of this loan, how much has gone to the public sector, and how much to the private sector? Can the Minister clarify that?

Shri B. R. Bhagat: We will work it out. We have given the specific loans, but we have not worked out how much of it is in the private sector, and how much of it is in the public sector.

Shri Tyagi: Does this amount of Rs. 221 crores include the indebtedness which the private sector has incurred on account of importing machinery etc. on deferred payments?

Shri B. R. Bhagat: In the statement, we have given the figure for deferred payments for the public sector, which is Rs. 22.61 crores. As for the private sector, our information is that the actual indebtedness on account of the deferred payment that has been agreed to is about Rs. 39 crores.

Shri Tyagi: Is it included in this sum of Rs. 221 crores?

Shri B. E. Bhagat: No. We have given a foot-note that deferred payment commitments for the public sector only have been given. We were not in a position to give the country-wise break-up for the private sector, because that information was not readily available.

Shrimati Tarkeshwari Sinha: May I know the value and quantum of the loan which was to be repaid by the end of 1958, and by what time the time-limit for its repayment has been extended?

Mr. Speaker: These are details.

Shri B. E. Bhagat: For these details, I would require notice.

Prohibition

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*255. { **Shri Sanganna:**
Shri Mohamed Imam:
Shri Bhakt Darshan:
Shri S. C. Samanta:

Will the Minister of Home Affairs be pleased to lay on the Table a statement showing:

(a) the names of States that have introduced prohibition so far;

(b) whether any economic survey has been carried out in the areas where prohibition is in force; and

(c) if so, the results thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). A statement is laid on the Table of the House. [See Appendix II, annexure No. 26].

Shri Sanganna: From the statement, I find that some States have not introduced prohibition at all. May I know the reasons therefor?

Shri Datar: They are trying their best to introduce it. In some States, there is prohibition in the whole State, and in others, in some parts, and they are considering the question of extension, whenever it is practicable to do so.

Shri Surendranath Dwivedy: May I know the States which have not introduced prohibition?

Shri Datar: This information has been given in the statement.

Shri Sonavane: May I know whether it is the view of Government

that total prohibition throughout India would be very necessary for the successful implementation of prohibition?

Mr. Speaker: This is a matter of opinion.

Shri Thimmaiah: May I know what has happened to the recommendation made by Shriman Narayan that total prohibition should be introduced by 1958?

The Minister of Home Affairs (Pandit G. B. Pant): It is kept in view.

श्री भक्त दत्त : इस विवरण से ज्ञात होता है कि दिल्ली प्रान्त में मद्य निषेध जारी नहीं किया गया है। क्या गवर्नमेंट के ध्यान में यह बात आयी है कि कुछ दिनों पहले होटलों में जो शराब बन्दी का प्रतिबन्ध लगाया गया था वह कुछ ढीला किया जा रहा है और यह अफवाह है कि पहली अप्रैल से इस सम्बन्ध में कुछ छूट दी जायेगी? क्या इस बारे में कोई स्पष्टीकरण किया जायेगा?

पंडित गो० ब० पन्त : ढीलापन कही नहीं आयी है। जहाँ तक अफवाहों का सम्बन्ध है उन्हें सुनने के लिये आदमियों को वक्त नहीं होना चाहिए।

Shri Mohamed Imam: Before it is extended to the other States, will Government investigate the benefit conferred or the harm done in these States as a result of the introduction of prohibition, especially in view of the fact that many prominent people and committees have found that prohibition has been working prejudicially to the States?

Pandit G. B. Pant: We will take note of the suggestions made by the hon Member.

Several Hon. Members rose—

Mr. Speaker: Next question.

Polytechnics in Kerala

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*257. { Shri A. K. Gopalan:
Shri Punnoose:
Shri Warrior:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether Government is considering the question of establishment of new polytechnics in private sector in Kerala State; and

(b) the decisions already taken as to their locations?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) and (b). Central Government have approved so far establishment of 4 private polytechnics in private sector in Kerala State. Three of the institutions are located in Alagappanagar, Pandalam and Quilon. For the fourth polytechnic, Kalady had been approved at the instance of the State Government. The State Government have now proposed that the polytechnic be located in Tripprayar.

The establishment of a fifth polytechnic in private sector in Alleppey is under consideration

Shri Punnoose: May I know the number of applications received with regard to the opening of polytechnics in the Kerala State, and how many have been recommended by the State Government?

Shri M. M. Das: I have not got the information at my disposal at present. If separate notice is given, I shall answer it.

Shri Vasudevan Nair: May I know what help will be given by the Central Government for these polytechnics in the private sector?

Shri M. M. Das: So far as the Alagappanagar polytechnic is concerned, we are prepared to pay—I think a part has already been paid—66-2/3 per cent. of the capital expenditure. So far as the recurring expenditure is concerned, the trust will bear that expenditure.